

**GOVERNMENT OF INDIA
EXTERNAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2397
ANSWERED ON:28.03.2012
ENRICHMENT AND REPROCESSING TECHNOLOGIES
Pal Shri Jagdambika

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether the Government is cognizant of the recent proposal in the Nuclear Suppliers Group that may result in denying enrichment and reprocessing technologies for India's nuclear programme;
- (b) if so, the details of such proposal;
- (c) whether the Government has ascertained the stand of major nuclear technology supplier countries to our nuclear programme;
- (d) if so, whether these countries have reiterated their stand to support clean exemption given to India to acquire these technologies;
- (e) if so, whether the Government is assured that these countries shall be able to overcome the restriction posed by recent proposal; and
- (f) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS(SMT. PRENEET KAUR)

(a) to (f) Nuclear Suppliers Group (NSG) agreed on new guidelines on the transfer of enrichment and reprocessing (ENR) technologies during its plenary in the Netherlands on 23-24 June 2011. As per new guidelines, suppliers should not authorise the transfer of enrichment and reprocessing facilities, and equipment and technology therefor, if the recipient does not meet various criteria, inter alia being a party to the Treaty on the Non-Proliferation of Nuclear Weapons (NPT). India has raised this issue with NSG and its member countries. The Government's position on Nuclear Enrichment and Reprocessing Technology has already been spelt out in EAM's Suo Motu statement delivered in the House on 10 August 2011.